

the State of Karnataka will prosper in all directions and the people of the State will enjoy such prosperity for ever.

MR. DEPUTY-SPEAKER: I am afraid, we have to interrupt this debate now and continue with it on Monday. Now we have to take up Private Members' business.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

*The motion was adopted.*

SHRI R. P. ULAGANAMBI: I introduce the Bill.

15.30 hrs.

# COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

## TWENTY-EIGHTH REPORT

SHRI G. S. MISHRA (Chhidiawara): I beg to move the following:—

"That this House do agree with the Twenty-eighth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 25th July, 1973."

MR. DEPUTY-SPEAKER: The question is:

"That this House do agree with the Twenty-eighth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 25th July, 1973."

*The motion was adopted.*

# CONSTITUTION (AMENDMENT) BILL\*

(Insertion of new article 130A)

SHRI R. P. ULAGANAMBI (Vellore): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

# DISCLOSURE OF ASSETS OF MEMBERS OF PARLIAMENT BILL\*

SHRI R. P. ULAGANAMBI (Vellore): I beg to move for leave to introduce a Bill to provide for compulsory disclosure of assets of Members of Parliament and their families.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for compulsory disclosure of assets of Members of Parliament and their families."

*The motion was adopted.*

SHRI R. P. ULAGANAMBI: I introduce the Bill.

# COMPULSORY MILITARY TRAINING OR SOCIAL SERVICE FOR THE STUDENTS BILL\*

SHRI VIKRAM MAHAJAN (Kangra): I beg to move for leave to introduce a Bill to provide for compulsory military training or social service for the students in the country.